

We are very much concerned about it. I am going to Calcutta on 5th evening; I will be there on 6th and will try to meet State Government officials. We have not yet received any memorandum, any request from the West Bengal Government so far.

MR. SPEAKER: How could they give within one day?

SHRI R. L. BHATIA: In Punjab, there had been an unprecedented flood and much loss had been caused to our crops as well as property. Mr. Bhajan Lal, the hon. Minister, has himself gone there and seen by himself the state of the situation. The Prime Minister also went there and has surveyed the situation. Was any team sent over there later also or on your own assessment you are going to give relief to Punjab, apart from Rs. 100 crores which the Prime Minister has already announced? Are you going to give us over and above Rs. 100 crores or what is the report of the team in regard to the losses incurred?

SHRI SHYAM LAL YADAV: In Punjab, there were two waves of floods and a team had visited twice. The total assistance sought for Punjab is Rs. 857.94 crores; and the assistance approved is Rs 150.30 crores. This was done on 17th November. In the case of Punjab, some relaxation in the assistance has been given. As far as assistance is concerned, beyond norms, we have given assistance to Punjab. A certain relaxation has already been given and because of that this money has been increased. The team went there after the Minister from the Centre went to Punjab.

SHRI K.S. RAO: The coastal district of Andhra Pradesh was unfortunate in the recent years; it was subjected to frequent cyclones and floods. Even 4 months back also, the coastal district was subjected to floods and cyclones. I am thankful to the Ministry that they have sent a team. The roads in those areas are badly damaged and the State Government have made no allocation in this matter. Particularly in Krishna District, the road from Hanuman Junction to Bantumalli was badly damaged. The farm labourers normally have work for six

months in a year in the rural area and they are not getting even that work during floods and damage. The Chief Minister of Andhra Pradesh invariably takes shelter that the Government of India is not coming to the rescue. What assistance are you giving to the State Government of Andhra Pradesh and in what manner? How would you ensure that the State Government has spent the money initially particularly for damaged roads and farm labourers and then the assistance given by the government?

SHRI SHYAM LAL YADAV: For Andhra Pradesh, regarding the assistance that has been approved, they sought assistance of Rs. 271.56 crores. Now the assistance that has been approved is Rs. 28.76 crores. There is a sector-wise ceiling on expenditure. If the hon. member is interested, we can lay it on the Table of the House because it is a very big list of relief and rehabilitation. The relief amount is Rs. 20 crores; the amount for agricultural subsidy is Rs. 2.25 crores; the amount for repair of houses is Rs. .35 crores; the amount for cattle is Rs. .03 crores; the amount for public health is Rs. .11 crores. The total comes to Rs. 2.9 crores. The amount for repair, restoration of damage to the public property is Rs. 24.99 crores. The amount for cooperative loan for them is Rs. .83 crores. The total comes to Rs. 28.76 crores.

As regards Punjab, I would like to say a word. According to norms, special dispensation has been given to Punjab and Haryana in respect of restorations of sand cast land and tubewells, because there was a large scale damage to tubewells and sand cast land.

### **British Assurance to Tackle Activities of Terrorists**

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\*298. SHRI BRAJAMOHAN MOHANTY:  
SHRI R.M. BHOYE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Britain has recently renewed their assurance to India that British

soil would not be allowed to be used to aid terrorism in India; and

(b) if so, whether there is any perceptible reduction in these activities of extremists from Britain?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.V. NARASIMHA RAO): (a) British leaders have recently made public statements against Sikh extremist activity in the U.K. Referring to such activity the British Secretary for Trade at a recent public function in London stated that the U.K. would give the fullest support to India's effort to meet the challenges to her security.

(b) Extremists in the U.K. continue to hold periodic anti-Indian demonstrations, carry on successionist and abusive propaganda in the ethnic media and utilise gurudwaras for collecting funds for terroristic activity and propagating extremism. U.K. based extremists continue to travel to other countries in Europe and elsewhere to coordinate extremist activity.

SHRI BRAJAMOHAN MOHANTY: The Statement of the British Secretary for Trade is ambiguous, diplomatic and according to me, it does not meet the point. May I know from the hon. Minister whether the statement is enough to deduce that terrorist activities will not be carried on in future from Britain?

SHRI P.V. NARASIMHA RAO: This is only one part of what they are doing. They are also conducting cases, they have got several people arrested, they have got several people convicted, there are lot of things that they are doing and statements are a part of that.

I would like also to add that from time to time we have been sharing information with the British Government, and we are also telling them what we think they should do. In some cases they are forthcoming, they are cooperating. In some other cases they are pleading inability for various reasons. This is a continuous dialogue that is going on and of late it has been seen that they have been a little more forthright in their utterances against terrorism in India.

SHRI BRAJAMOHAN MOHANTY: One question, that comes from the answer of the hon. Minister. In which of the areas they plead their inability to act, particularly anti-India demonstrations are taking place with the permission of the Government. That is why, may I know in which of the areas, they are reluctant to interfere?

SHRI P. V. NARASIMHA RAO: Their single answer to all our demands is that when an act committed on British soil is against the British Laws, only then they will proceed against the person committing that offence or committing that act. Now, in each case they will have to examine whether that person has contravened any of their laws. It so happens that demonstrations etc., which go on a continuing basis do not happen to be so, do not happen to be illegal acts according to their law, beyond a point. So, it is a question of examining the implications of each act and the applicability of any British law so that action can be taken. This is their stock reply. But at the same time we have gone into several questions, where we have told them, we have tried to explain to them that an act which they on the face of it consider not illegal is in fact illegal, even according to their law. That is why I said that this is a continuous dialogue. We are trying to convince them that this act, or at least some acts can be proceeded against, under their law itself. So, that is going on.

SHRI BALWANT SINGH RAMOOWALIA: As the Minister has explained in his answer, I have personal experience and many of the hon. Members here also know, that the Sikhs living in Great Britain, Canada and America are more and more openly coming against the activities of the extremists and anti-India propaganda.

Will the hon. Minister tell the House that now in many Gurudwaras in England and Canada, the general Sikh people stood up and told the extremists not to propagate these things in the religious places, that your Embassies are doing to isolate the activities and designs of the terrorists and to strengthen those people who want to organise themselves peacefully and non-violently to counter the mis-information propaganda of the extremist groups there?

SHRI P. V. NARASIMHA RAO: Sir, I have already submitted that whatever information we have, we are sharing with the Government there, with the authorities there. The rest is for them to take action. It is true that a larger and larger number of Sikhs citizens and non citizens both, living abroad are saying that they would like to live in peace and they do not want all these activities to go on. It is also true, unfortunately, some of the Gurudwaras have been forcibly occupied by extremists and we have brought all these facts to the notice of the United Kingdom Government. Now they are trying to tighten their laws in regard to collection of funds, in regard to the use of Gurudwaras, etc. A Bill has been introduced only two or three days back. We are yet to receive the full text of the Bill. We will see what more we can persuade them to do. As I said, this is a continuous dialogue.

SHRI E. AYYAPU REDDY: I would like to know whether any scheme for coordination and cooperation amongst the SAARC countries has been evolved for the purpose of meeting the terrorist activities and whether a common approach has been made by the SAARC countries with regard to commonwealth countries, especially Canada and Britain, for meeting the terrorists activities. May I know whether any approach has been made by the SAARC countries vis-a-vis commonwealth countries, especially Britain and Canada.

SHRI P. V. NARASIMHA RAO: Sir, SAARC countries have just ratified the laws, passed the laws. It remains for them to come together and think of further steps in relation to what they are doing within their own countries and amongst them. I am sure that a stage will be reached.

We are able to formulate certain actions to be taken by the other Governments; we could approach them. But so far, as far as my knowledge goes, this is yet to be done.

DR. G. S. DHILLON: Sir, the Minister has made a reference that some law or some action is being taken in this regard. Mrs. Thatcher sometime back came out with a statement that there is a need of

amendment or some new legislation to be introduced in the British Parliament because the activities of the Sikh terrorists have increased. I am sorry, if Shri Ramoowalia thinks otherwise, but our reports are that in Canada, Toronto, - Vancouver and in some cities of United Kingdom, the activities are on the increase. That is why Mrs. Thatcher said, to curb them, she needs some legislation to be introduced. I want to ask the hon. Minister, whether after receiving a copy of the Bill they will be submitting their proposals or their reactions, whatever it might be, to the British Government or is it that the British Government will not wait for their reactions and go ahead with the legislation?

SHRI P. V. NARASIMHA RAO: The Bill has been introduced. Whenever a Bill is introduced in their Parliament, we are naturally interested in what they are going to do according to that law. We will examine it. The text has not yet been received. It will be received in the next few days. This is what exactly what we did in the case of their Citizenship law about four or five years ago because we were continuously in touch with them. We were trying to help them or to request them to interpret it in a particular way or introduce certain amendments which would be more desirable from our point of view. All this will go on after the text is received.

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#### WRITTEN ANSWERS TO QUESTIONS

[*Translation*]

#### **Supply of Fluorosis Contaminated Water in Rajasthan**

\*290. SHRI SHANTI DHARIWAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it has come to the notice of Government that fluorosis contaminated water is being supplied for drinking purpose in many parts of Rajasthan;

(b) if so, the names of the diseases which